

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2.

C.P. (IB)/283(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES:

Amluckie Investment Co Ltd

Vs.

Nikhil Prataprai Gandhi

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Sandeep Bajaj a/w Adv. Devansh Jain and Ms. Vasudha Chadha, Ld. Counsel for the Financial Creditor present through VC. Adv. Mily Ghoshal, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor submits that against the same Personal Guarantor viz. Nikhil Prataprai Gandhi, the NCLT Ahmedabad Bench has already appointed the RP on 21.06.2021. In view of the above order, the present company petition is not maintainable and **dismissed**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)